

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 331
CP-103/ND/2024

IN THE MATTER OF:

JATIN PASRICHA

.....APPLICANT/PETITIONER

Vs

NLDK TIMBERS PVT. LTD.

.....RESPONDENT

SECTION

U/s 241(1), Sec. 242(4)

Order delivered on 03.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

In compliance with the order dated 27.05.2024, the Petitioner has filed an affidavit along with certain documents.

Heard the submissions made by the Learned Counsel appearing for the Petitioner.

Issue notice to the Respondent.

The Applicant is directed to serve notice along with a copy of this application to the Respondent by all modes and file proof of service along with an affidavit within one week. The Respondent shall file reply within two weeks after receipt of notice.

List the matter on **02.09.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**